

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.176/MP/2026

Subject : Petition under Section 79(1)(c) of the Electricity Act, 2003 read with Regulation 13(2)(h) of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020, seeking an extension of the Scheduled Commercial Operation Date (SCOD) of the Petitioner's 50 MW Solar Power Project in Gujarat for the purpose of retaining eligibility for Waiver of ISTS Charges.

Petitioner : Avaada Inclean Private Limited (AIPL)

Respondents : Central Transmission Utility of India Limited & Anr.

Date of Hearing : **11.6.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Abhishek Kumar, Advocate, AIPL
Shri Nived Veerapaneni, Advocate, AIPL
Shri Shubham Arya, Advocate, CTUIL
Ms. Pallavi Saigal, Advocate, CTUIL
Ms. Harsha Parakh, Advocate, CTUIL

Record of Proceedings

The learned counsel for the Petitioner submitted that the present Petition has been filed *inter alia* seeking an extension of the Scheduled Commercial Operation Date (SCOD) of the Petitioner's 50 MW Solar Power Project from 30.6.2025 to 24.2.2026 for the purpose of retaining the eligibility for waiver of ISTS charges. The learned counsel further submitted that the Committee, constituted under the Sharing Regulations, has also, *vide* Reports dated 26.11.2025 and 11.3.2026, recommended for extension of SCOD up to 30.6.2026 or until the date of actual commissioning of the necessary CTS, whichever is earlier. The learned counsel further submitted that the Petitioner has filed the ROP compliance affidavit on 21.5.2026, clarifying that the 50 MW Solar Power Project is being developed through Avaada GJLakadia Private Limited/AGPL, which was formerly a wholly owned subsidiary of the Petitioner. However, as on date, both AGPL and the Petitioner are wholly owned subsidiaries of Avaada Energy Private Limited (AEPL), the parent company being the same for both entities. The learned counsel further submitted that the 2nd proviso to Regulation 15.1 of GNA Regulations permits the utilisation of connectivity granted to a subsidiary company of a Parent company by other subsidiary company(ies). The learned counsel also sought liberty to file a brief affidavit and requested that the matter be reserved for order.



2. The learned counsel for the Respondent/CTUIL submitted that CTUIL has also filed its compliance affidavit in terms of ROP dated 30.4.2025, and that the Connectivity of 50 MW granted to the Petitioner has been made effective from 28.3.2026.

3. Considering the submissions made by the learned counsels for the parties, the Commission permitted the Petitioner to file its affidavit within a week and subject to this, the matter was reserved for order.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)